



Mr. Vikas Singh (Sr.)  
President

Mr. Pradeep Kumar Rai (Sr.)  
Vice President

Mr. Ardhendumauli Kumar Prasad  
Hony. Secretary

Mr. Rahul Kaushik  
Joint Secretary

Mr. Meenesh Kumar Dubey  
Treasurer

Dr. Ritu Bhardwaj  
Joint Treasurer

### SENIOR EXECUTIVE MEMBERS

Mr. V. Shekhar (Sr.)  
Ms. Mahalakshmi Pavani (Sr.)  
Mr. Arijit Prasad (Sr.)  
Mr. Brijender Chahar (Sr.)  
Ms. Sonia Mathur (Sr.)  
Mr. Vikas Pahwa (Sr.)

### EXECUTIVE MEMBERS

Mr. Anupam Mishra  
Ms. Nina Gupta  
Ms. K.V. Bharathi Upadhyaya  
Mr. Mukesh Kumar Singh  
Ms. Sasmita Tripathy  
Mr. Prashant Singh  
Ms. Prerna Kumari  
Ms. Seema Patnaha  
Ms. Nandani Gupta

12.05.2021

### CIRCULAR

### SCBA COVID -19 FINANCIAL ASSISTANCE SCHEME. 2021

*Respected Members,*

That due to the lockdown and loss of work in the Courts, the members of the bar are suffering financially and that until they are supported by the bar, it would be difficult for many members to survive in the present days. Thus, the Executive Committee has resolved to grant one time ex-gratia financial assistance to its members under its SCBA Covid-19 Financial Assistance Scheme, 2021 from the generous and voluntary donations made by members of the SCBA for this purpose with certain modalities:

1. A sum of Rs. 50,000/- (Rupees Fifty Thousand Only) to members having taxable income of less than Rs. 5 Lacs in any Assessment Years between 2016 – 17, 2017 – 18, & 2018 - 19.
2. A sum of Rs. 25,000/- (Rupees Twenty-Five Thousand Only) to members having taxable income of 5 Lacs or more but less than Rs.10 Lacs in any Assessment Years between 2016 – 17, 2017 – 18, & 2018 - 19.
3. For category 1, in case no ITR is readily available or is not being filed by the member, a self declaration form is to be attached clearly stating that the applicant's income is less than



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5 Lacs in any Assessment Years between 2016 – 2017, 2017 – 2018 & 2018 – 2019. However, in such case an amount of Rs. 25,000/- will be disbursed immediately and the balance of Rs. 25,000/- will be disbursed after due verification.

4. The member giving such undertaking as mentioned above shall be obligated to furnish the details as required at the earliest and in case the declaration is found to be defective then the said member shall be liable for refund of the money so disbursed and/or disciplinary proceedings under the SCBA Rules including removal from the rolls.
5. Members availing the benefits under Category 1 – 2 will in addition to the condition mentioned in Clause 6 shall also have to produce Ten (10) appearances between 2016 – 2021 in any of the calendar years or cumulative Fifteen (15) appearances in any 2 years between 2016 – 2021. However, in case the name of the member appears even once in the voter list between 2016 – 2020, such member is exempted from providing the appearances as mentioned hereinabove.
6. Every payment so made shall be after due scrutiny and confirmation by the Finance Sub-Committee of SCBA and the decision of the Finance Sub Committee shall be final unless decided contrary by the Executive Committee



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**Ms. Sonla Mathur (Sr.)**  
**Mr. Vikas Pahwa (Sr.)**

#### **EXECUTIVE MEMBERS**

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**Ms. Nina Gupta**  
**Ms. K.V. Bharathi Upadhyaya**  
**Mr. Mukesh Kumar Singh**  
**Ms. Sasmita Tripathy**  
**Mr. Prashant Singh**  
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on a written recommendation of the Chairman of the Finance Sub Committee.

7. It would be open to the EC to amend, alter, change or bring to an end the present scheme subject to availability of funds with the SCBA or change in the circumstances including but not limited to eradication of Covid from the Country.

Eligible Members are requested to send their application as per the format attached herein on:

**[scbafinancialassistance2021@gmail.com](mailto:scbafinancialassistance2021@gmail.com)**

The Executive Committee prays for the safety and good health of its members and requests everyone to follow Covid Protocols.

**Ardhendumauli Kumar Prasad**  
**Hony. Secretary**  
**9818612800**

**APPLICATION FORM**

**SCBA COVID-19 FINANCIAL ASSISTANCE SCHEME, 2021**

1. Name:
2. SCBA Membership Number:
3. Phone No & Email:
4. SCBA Subscription paid up to 2019: YES/ NO
5. Whether Voter even once between 2016 – 2020: YES/ NO
6. Permanent Account Number:
7. Name of the Account Holder as per bank records
8. Bank Name
9. Bank Branch Address
10. Account Number
11. IFSC Code:
12. Taxable Income of less than Rs. 5 Lakhs in any Assessment Years between 2016 – 2017, 2017 – 2018 & 2018 – 2019:  
YES/ NO [Attach ITR]  
  
In case no ITR is available, a self declaration form is to be attached clearly stating that the applicant's income is less than 5 Lakhs in any Assessment Years between 2016 – 2017, 2017 – 2018 & 2018 – 2019.  
  
However, in such case an amount of Rs. 25,000/- will be disbursed immediately and the balance of Rs. 25,000/- will be disbursed after due verification.
13. Taxable Income of more than Rs. 5 Lakhs but less than Rs. 10 Lakhs in any Assessment Years between 2016 – 2017, 2017 – 2018 & 2018 – 2019:  
YES/ NO [Attach ITR]
14. Copies of orders showing Ten (10) appearances in the Hon'ble Supreme Court of India in any calendar year between 2016 – 2021

or Fifteen (15) Appearances in any 2 years between 2016 – 2021  
(Not applicable for members whose name has appeared in the voter  
list even once between 2016 – 2020)

**[SIGNATURE OF THE APPLICANT]**

**DECLARATION**

I solemnly verify and affirm that the contents of this application are true to best of my knowledge and nothing stated herein is false. In case any particular is found to be incorrect, I undertake to refund to SCBA the financial assistance provided to me. I further agree that in case of a false statement is found in this application form, I will also be liable for any disciplinary proceedings under the SCBA Rules including removal from the rolls.

**[SIGNATURE OF THE APPLICANT]**

Date:

Place: